

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 401

**Intervention Petition/6/ND/2022, CA/384/ND/2022,
IA/138/ND/2022 IN CP/84/ND/2022**

IN THE MATTER OF:

Track Infoline Private Limited	...	Applicant
Versus		
R Global Infosolutions Private Limited	...	Respondent

Under Section 241-242 of the Companies Act, 2013.

Order delivered on 07.05.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Applicant : Mr. Krishna Kumar, Mr. Awnish Kumar,

For R-2 to R-4 : Mr. Virender Ganda, Senior Advocate
Mr. Kunal Mimani,
Mr. Ayan Deb Mitra, Advocates

For R-5 : Mr. Dilip Kumar Niranjana, Adv.

HYBRID HEARING (PHYSICAL & VC)

ORDER

IA/138/ND/2022 & CA/384/ND/2022

Heard the submissions made by Learned Counsel for the applicant. Learned Counsel for the applicant is directed to file a short note of relevancy of documents. Let this matter be posted to **14.05.2024** for reply-arguments on behalf of the respondent.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**